

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 293/TT/2022**

**Subject** : Petition for determination of transmission tariff for the 2019-24 tariff period in respect of two number of assets under “Extension Works at Power Grid Sub-stations for Interconnection of RE Projects”.

**Date of Hearing** : 6.3.2023

**Coram** : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

**Petitioner** : Power Grid Corporation of India Limited

**Respondents** : Madhya Pradesh Power Management Company Limited and 10 Others

**Parties present** : Shri Zafrul Hassan, PGCIL  
Shri Ashish Alankar, PGCIL  
Shri Pankaj Sharma, PGCIL  
Shri Bhaskar Wagh, CTU  
Shri Ranjeet Singh Rajput, CTU  
Shri Lashit Shamra, CTU

**Record of Proceedings**

The representative of the Petitioner submitted that the instant petition has been filed for determination of transmission tariff for 2019-24 tariff period in respect of the following assets under “Extension Works at Power Grid Sub-stations for interconnection of RE Projects”:

Asset-1: Conversion of existing 2x63 MVAR line reactors at Bhachau-end of Bhachau-EPGL 400 kV D/C line to switchable line reactors along with two nos. of 400 kV reactor bays associated with WRSS XXI (Part A); and

Asset-2: 1 No. 220 kV GIS Line Bays at Bhuj Sub-station associated with Extension Works at Bhuj Pooling Station for interconnection of RE Projects (Part B).

2. The representative of the Petitioner made the following submissions:
  - a. Asset-1 was put into commercial operation on 9.8.2021. COD of Asset-2 has been claimed as under Regulation 5(2) of the 2019 Tariff Regulations, as the generator, i.e. Netra Wind Private Limited, has not been commissioned.



Therefore, Netra Wind Private Limited is liable to pay the transmission charges from 29.9.2021 onwards.

- b. As per the direction of the Commission vide RoP dated 12.1.2023, CTUIL has been impleaded as a party to the instant petition.
  - c. Time over-run in case of Asset-1 and Asset-2 is on account of Covid-19 pandemic and it is beyond the control of the Petitioner and the same may be condoned. Documents regarding the time over-run have been filed along with the petition.
3. In response to a query of the Commission, the representative of the Petitioner submitted that the generator has been impleaded as a party to the present petition, but no reply has been received from the generator.
4. The representative of Essar Power Gujarat Limited (EPGL) submitted that it has not been made a party to the present petition. He further submitted that Asset-1 was initially used for EPGL, later on EPGL relinquished the LTA, therefore, if there is any financial liability on it on account of the tariff order in this petition, then it may be given an opportunity to be heard. The Commission noted the request of EPGL.
5. The Commission directed the Petitioner to file the minutes of JCC meetings by 20.3.2023 and the status of the generator with an advance copy to the Respondents by 30.3.2023. The Commission also directed EPGL to file its reply by 30.3.2023 and the Petitioner to file its rejoinder by 10.4.2023. The Commission further directed the Petitioner to file the documents within the specified time and observed that if the information is not submitted in time, the matter will be decided on the basis of the information already on record.
6. The matter will be listed for final hearing on 13.4.2023.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

